
(2023) 06 RAJ CK 0019

In the Rajasthan High Court

Case No : Criminal Writ Petition No. 981 Of 2023

Sonu Kumari And Others

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 14-06-2023

Acts Referred:

Citation : (2023) 06 RAJ CK 0019

Hon'ble Judges : Madan Gopal Vyas, J

Bench : Single Bench

Advocate : Vijay Kumar Gaur, Sharwan Bishnoi

Final Decision : Disposed Of

Judgement

Madan Gopal Vyas, J

1. The petitioners have preferred the present writ petition for issuance of necessary directions to the respondent authorities to provide adequate security and protection to them, as they are facing grave threat to their life and liberty at the hands of private respondent(s).

2. Learned counsel for the petitioners submits that the petitioners are above 18 years of age and have solemnized marriage. But such relationship is not acceptable to their family members/society and they have threatened them of dire consequences.

3. He prays that adequate police protection be provided to them.

4. Though no specific instance or imminent threat has been pleaded but considering the submissions made by learned counsel for the petitioners and having regard to the facts and circumstances of the case, this Court is of the opinion that if the petitioners are having any apprehension or threat perception about their life and liberty from their relatives, they may move appropriate representation before the concerned Superintendent of Police indicating their concern with the name(s) of probable assailants.

5. If any such representation is moved by the petitioners, the concerned Superintendent of Police shall consider the same and after analysing the factual situation pass necessary orders or take action to ward off any untoward incident in accordance with law.

6. It is hereby clarified that this order may not be construed to be a validation of petitioners' marriage and proof of their age. Any observation made herein shall not affect any criminal or civil proceedings initiated against the petitioners, at the instance of their relatives.

7. With these observations, this criminal writ petition is disposed of.